

VI of the said Act contains detailed provision for R&R awards and their implementation. National Monitoring Committee also reviews and monitors the implementation of R&R scheme and looks into issue related to displacement of people and timely payment of compensation.

Special Central assistance to States under TSP

622. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is fact that allocation and release of funds under Special Central Assistance (SCA) to Tribal Sub Plan(TSP) is not up to the requirement of the States;
- (b) if so, the details thereof;
- (c) if not, whether there are any requests from States to increase the SCA component to bridge the gap between STs and others; and
- (d) the details of State-wise allocation and release of funds under SCA to TSP during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RENUKA SINGH SARUTA): (a) the Ministry of Tribal Affairs, *inter alia*, is implementing Special Central Assistance to Tribal Sub Scheme (SCA to TSP) for the development of Scheduled Tribes. SCA to TSP is intended to support and supplement the efforts of other Ministries and respective State Governments and to fill critical gaps in institutions and programmes for socio-economic and educational development of Scheduled Tribes. The funds under the scheme are allocated to the states based on tribal population, tribal area and performance in implementation. Funds allocated and released to the states under the scheme have been found to be sufficient to meet their requirement as per their utilization capacity.

- (b) Does not arise.
- (c) As mentioned above, funds allocated and released to the states under the scheme have been found to be sufficient to meet their requirement as per their utilization capacity.
- (d) State-wise allocation and release of funds under SCA to TSP during the last five years is given in the Statement.

Statement

*State-wise details of release of funds under SCA to TSP
during the last five years*

| | | (₹ in lakh) | | | | |
|---------|-------------------|-------------|----------|----------|----------|----------|
| Sl. No. | States | 2014-15 | 2015-16 | 2016-17 | 2017-18 | 2018-19 |
| 1. | Andhra Pradesh | 2937.82 | 3500.00 | 5000.42 | 3624.77 | 5617.39 |
| 2. | Arunachal Pradesh | 0.00 | 0.00 | 0.00 | 0.00 | 2211.83 |
| 3. | Assam | 1788.59 | 5844.00 | 3407.80 | 0.00 | 0.00 |
| 4. | Bihar | 403.00 | 1368.26 | 743.74 | 0.00 | 0.00 |
| 5. | Chhattisgarh | 9826.50 | 10809.64 | 11717.82 | 14327.57 | 10342.65 |
| 6. | Goa | 0.00 | 0.00 | 455.68 | 559.09 | 352.31 |
| 7. | Gujarat | 10382.74 | 10566.50 | 9488.00 | 10270.41 | 11765.38 |
| 8. | Himachal Pradesh | 997.99 | 475.00 | 1959.39 | 2291.20 | 3628.00 |
| 9. | Jammu and Kashmir | 0.00 | 2000.00 | 3671.61 | 3626.50 | 3749.80 |
| 10. | Jharkhand | 9571.11 | 10000.00 | 9820.75 | 11372.49 | 8564.52 |
| 11. | Karnataka | 3000.00 | 4370.00 | 5100.00 | 5955.37 | 5347.76 |
| 12. | Kerala | 530.00 | 357.50 | 808.09 | 808.43 | 335.00 |
| 13. | Madhya Pradesh | 15274.22 | 11501.21 | 19236.61 | 22828.70 | 16968.97 |
| 14. | Maharashtra | 11726.18 | 12514.91 | 9547.00 | 13760.38 | 13802.57 |
| 15. | Manipur | 1118.00 | 1100.00 | 2260.00 | 3790.38 | 5442.48 |
| 16. | Meghalaya | 0.00 | 0.00 | 0.00 | 0.00 | 2739.20 |
| 17. | Mizoram | 0.00 | 0.00 | 0.00 | 0.00 | 1220.00 |
| 18. | Nagaland | 0.00 | 0.00 | 0.00 | 0.00 | 3225.00 |
| 19. | Odisha | 14925.04 | 14728.52 | 11806.27 | 11975.00 | 17553.22 |

| Sl. No. | States | 2014-15 | 2015-16 | 2016-17 | 2017-18 | 2018-19 |
|---------|---------------|-----------|-----------|------------|-----------|-----------|
| 20. | Rajasthan | 8822.04 | 10190.00 | 11072.90 | 10051.83 | 10327.93 |
| 21. | Sikkim | 520.25 | 353.00 | 1497.62 | 5986.00 | 0.00 |
| 22. | Tamil Nadu | 217.33 | 0.00 | 600.00 | 894.10 | 315.00 |
| 23. | Telangana | 3541.00 | 4000.00 | 3845.35 | 4493.55 | 2850.32 |
| 24. | Tripura | 1183.94 | 2400.07 | 1345.76 | 1649.77 | 1294.38 |
| 25. | Uttarakhand | 805.83 | 0.00 | 0.00 | 679.00 | 1012.88 |
| 26. | Uttar Pradesh | 697.79 | 905.51 | 121.92 | 458.35 | 0.00 |
| 27. | West Bengal | 5730.00 | 6233.00 | 5995.50 | 5397.11 | 5833.41 |
| TOTAL | | 103999.37 | 113217.12 | 119502.230 | 134800.00 | 134500.00 |

Population of PVTGs in Chhattisgarh

†623. SHRI RAM VICHAR NETAM: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the population of Particularly Vulnerable Tribal Groups (PVTGs) is decreasing constantly in Chhattisgarh, if so, group-wise details thereof;

(b) whether Government has initiated any scheme for the overall development of the Particularly Vulnerable Tribal Groups, if so, the details thereof;

(c) the details of the funds allocated in the State of Chhattisgarh for the development of tribals during the last three years; and

(d) the outcome of the development schemes dedicated to the upliftment of such tribes?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RENUKA SINGH SARUTA): (a) No, Sir. Government of Chhattisgarh has informed that according to baseline survey conducted by Tribal Research Institute (TRI), Chhattisgarh in the year 2005-06, the population of PVTGs in the Chhattisgarh State was 155057 whereas the baseline survey conducted in the year 2015-16 reveals that PVTGs population is increased to 184985.

†Original notice of the question was received in Hindi.